

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 79/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Supply of 1500 MW Firm and Dispatchable Power from ISTS- Connected Renewable Energy (RE) Power Projects with Energy Storage Systems on Build-Own Operate (BOO) basis With “Green-shoe Option” Of Additional capacity up to 1500 MW.

Petitioner : SJVN Limited (SJVN)

Respondents : ACME Cleantech Solutions Private Limited and 6 Ors.

Date of Hearing : **10.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member

Parties Present : Shri Adarsh Tirpathi, Advocate, SJVN
Shri Ajitesh Garg, Advocate, SJVN
Shri Manoj Charan, SJVN
Shri Jasmine Singh, Advocate, ACME Cleantech

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that subsequent to the filing of the present Petition, the Petitioner has been able to tie up the Firm and Dispatchable Power from the RE Power Projects with the Energy Storage Systems, in respect of whom tariff has been sought to be adopted, with the end Procurers/Distribution licensees and the Petitioner may, therefore, be permitted to file an additional affidavit bringing on record these subsequent developments/information. Learned counsel added that in respect of the same bid process/tender, the Petitioner has also moved Petition No.105/MP/2024 seeking certain clarification thereof and hence, both these Petitions may be taken up together.

2. The representative of the Respondent, ACME Cleantech Solutions Private Limited sought liberty to file a reply in the matter.

3. Considering the submissions made by the learned counsel for the Petitioner and the representative of Respondent, the Commission directed as under:

(a) The Petitioner to file its additional affidavit, including a revised memo of parties for impleading the end Procurers/Distribution licensees, if any, within two weeks.

(b) Issue notice to the Respondents, including the impleaded Respondents.



(c) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, within two weeks thereafter.

(d) Insofar as the request of the Petitioner to list the present matter with Petition No. 105/MP/2024, the Commission deemed it appropriate not to tag the present adoption matter with miscellaneous matter, at this stage.

(e) In the above affidavit, the Petitioner to also indicate the progress on the identification of End Procurers and signing of PPAs and PSAs.

4. The Petition will be listed for hearing on **22.5.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)